

minimum all India Standard adopted in assessing the suitability of Provincial Service Officers.

The Second List.—This will contain names of officers who though not up to the required standard immediately show sufficient promise to render it likely that they would attain such standard with further experience during a period not exceeding 5 years.

The Third List.—This will contain the names of all officers, who for good and sufficient reasons, are shown to have developed a right to hold permanently one of the posts included in the I.A.S. cadre. Such officers should be included in List III unless they are included in List I and whether or not they are included in List II also.

(iii) (a) Officers in List I will be immediately appointed to the Indian Administrative Service in the State Cadre concerned, subject to probation.

(b) Officers placed in List II will continue to hold their present posts but will not be absorbed in the Indian Administrative Service immediately. Their work will be watched during the next 5 years and they will be absorbed in the All India Service as a result of periodical reviews as and when they are found fit for the service. Those of them who are not found fit within the period of five years will either be reverted to posts outside the cadre of the Indian Administrative Service or retire as the State Government concerned may think fit, unless they are also included in List III.

(c) Officers included in List III will continue to hold their present post or a post of equivalent rank until they retire. They will not be absorbed in the Indian Administrative Service except as provided in sub-para (iii) (b) above.

(iv) The posts to be held by officers included in Lists II and III will be excluded from the Indian Administrative Service cadre for the period they are required to be held by the existing incumbents and will revert to the Indian Administrative Service cadre, as and when they cease to be required for this purpose.

CUSTOM DUTY

*296. DR. RAGHUBIR SINH : Will the Minister for FINANCE be pleased to state :

(a) whether Government are aware that a sea custom duty is levied on micro-films of manuscripts imported from abroad.

(b) whether this duty is also levied on the manuscripts received by Government for the National Archives ; and

(c) whether it is a fact that the levy of this duty is impeding the import of these micro-films in India?

THE MINISTER FOR REVENUE AND EXPENDITURE (SHRI MAHAVIR TYAGI) : (a) Yes ; customs duty is leviable on import of micro-films of manuscripts.

(b) No. In pursuance of the recommendation made by the Indian Historical Records Commission, the microfilms imported by the National Archives of India, of such printed books, manuscripts, etc., as are admissible to free entry under item 45(1) of Indian Customs Tariff were exempted from duty.

(c) No such case has come to the notice of Government. The Government are, however, actively considering the question of granting similar relief to other imports of micro-films.

REVERSION IN RANK

*30. SHRI P. SUNDARAYYA : (a) Will the Minister for DEFENCE be pleased to state whether Government have decided upon the reversion of Havildar clerks?

(b) if so,—

(i) when is the reversion likely to come into effect ;

(ii) how many clerks are likely to be affected ; and

(iii) what will be the average loss to each clerk in terms of pay and other amenities?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA) : (a) Yes, Sir.

(b)(i) Reversions are to be in stages

and will be completed by 31st May 1953 as follows:—

On 31st January 1953 . . .	15%
On 28th February 1953 . . .	15%
On 31st March 1953 . . .	20%
On 30th April 1953 . . .	20%
On 31st May 1953 . . .	20%

(ii) Approximately five thousand.

(iii) Those reverting to the rank of Naik will lose Rs. 10 p.m. in pay and those reverting to the rank of Sepoy will lose Rs. 20 p.m. and will be entitled to 3rd class railway travel in lieu of inter class.

HINDUSTAN AIRCRAFT FACTORY

53. SHRI B. V. KAKKILAYA : Will the Minister for DEFENCE be pleased to state:

(a) whether the Hindustan Aircraft Ltd., Bangalore, is both owned and controlled by Government or only controlled by Government.

(b) if it is only controlled by Government what is the extent of Government investment, who are the other investors and how much other parties have invested;

(c) what privileges and share in the management and policy making of the Factory are accorded to the other partners;

(d) whether it is controlled by the Defence Ministry or some other department;

(e) if it is not controlled by the Defence Ministry why the Essential Services Act of 1942 still applies to this factory.

(f) if it is controlled by the Ministry of Defence why the privileges regarding wages, dearness allowance and leave are not in conformity with the privileges enjoyed by the Defence employees; and

(g) whether the Central Pay Commission scales of wages are enforced

in the case of the employees of this Factory ; if not, why not?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA), (a) to (d). Hindustan Aircraft Ltd. is owned jointly by the Governments of India and Mysore. Its control vests in a Board of Directors, two of whom are nominees of the Government of India and one of the Government of Mysore. The Company functions under the administrative supervision of the Ministry of Defence. The investment of the Government of India is Rs. 2,45,16,600 and that of the Government of Mysore Rs. 60,08,300.

(e) The Essential Services Act of 1942 was an Act of the Mysore State Government. The implication in the question that this Act is applicable to Factories under the control of the Defence Ministry is not correct.

(f) In view of the answer to parts (a), (b), (c) and (d) above, this question does not arise.

(g) The Central Pay Commission's scales of wages do not apply to the employees of this Factory, as the Factory is not a Department of the Central Government.

HINDUSTAN AIRCRAFT FACTORY

54. SHRI B. V. KAKKILAYA : Will the Minister for DEFENCE be pleased to state the amount of annual profits of the Hindustan Aircraft Factory since 1948 and the amount of bonus paid each year to the employees of the factory during the same period ?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): The profits earned by Hindustan Aircraft Ltd., since 1947-48, are indicated below :—

1947-48	...	Rs.	9,33,572-14-5
1948-49	...	Rs.	1,13,654-4-1
*1949-50	...	Rs.	5,77,699-3-3
†1950-51	...	Rs.	2,13,942-6-5
†1951-52	...	Rs.	